

**Central Administrative Tribunal
Principal Bench, New Delhi.**

O.A.NO.219/2018

New Delhi this the 18th day of January, 2018

Hon'ble Ms. Jasmine Ahmed, Member (J)

Jai Pal S/o Sh. Bhana Ram, Age about 56 years
R/o RZH-404, Gali No.4 Raj Nagar, Part-II
Palam Colony,
New Delhi. Applicant

(By Advocate: Shri U.Srivastava)

Versus

1. Union of India through the General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. ... Respondents

ORDER (ORAL)

By Hon'ble Ms. Jasmine Ahmed, Member (J)

Learned counsel for the applicant states that OA No.3378/2011 was filed before this Tribunal and the same was disposed of on 16.09.2011 on the basis of order of this Tribunal passed in OA107/2009 in the matter of Om Prakash Vs. Union of India & Ors which was decided on 21.01.2011.

Learned counsel for the applicant states that the matter in hand is similar in nature and the prayer is also similar. Accordingly, the applicant

preferred representation on 02.08.2017 followed by reminder dated 25.10.2017, requesting for grant of overtime allowances for the working period beyond 8 hours, but till date no decision has been taken on the pending representations of the applicant by the respondents.

2. Learned counsel for the applicant states that he will be happy and satisfied if a direction is given to the respondents to take a decision on the pending representation of the applicant and consider the case of the applicant as per judgment delivered by the Tribunal in OA-107/2009 vide its order dated 21.01.2011 and to extend the same benefit to the applicant herein also.

3. Taking into consideration the limited prayer of the applicant, this OA is disposed of with the direction to the respondents to consider the pending representation of the applicant in the light of the judgment of this Tribunal passed in OA-107/2009 and take a final decision within a period of 90 days from the date of receipt of a certified copy of this order and if the applicant is found to be entitled, the same benefit may be granted to him in accordance with law. If not, the respondents shall pass a speaking and reasoned order with intimation to the applicant within the said 90 days period.

(Jasmine Ahmed)
Member (J)

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